

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2016

- Subject : Petition for determination of excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-2009 and subsequently in respect of NLC's Power Station, namely NLC TPS-I (600MW), NLC TPS-II, Stage-I (3x210 MW), NLC TPC-II, stage-II (4x210MW) NLC TPS-I Expansion (2x210 MW under Regulation 10 of Tariff Regulations,2004) in pursuance of dated 12.5.2015 in Petition no. 65/MP/2013.
- Date of hearing : 27.4.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited.
- Respondents : Neyveli Lignite Corporation Limited & Others.
- Parties present : Shri S Vallinayagam, TANGEDCO
Shri M.G. Ramachandran, Advocate, NLC
Ms. Anushree Bardhan, Advocate, NLC

Record of Proceedings

Learned counsel for the petitioner requested for two months' time to convene further meetings to resolve the differences and reach an amicable settlement with the respondent and sought permission to file the Minutes of Meeting within one week thereafter. Learned counsel for respondent had no objection in this regard. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 6.7.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)